

EX-NISSAN CHAIR IN A FIX Lebanon gets Interpol arrest notice for Ghosn

REUTERS
Beirut/Tokyo, January 2

LEBANON RECEIVED AN Interpol arrest warrant on Thursday for former Nissan boss Carlos Ghosn, while Turkey launched an investigation into his daring escape from Japan via Istanbul.

Ghosn has become an international fugitive after he revealed on Tuesday he had fled to Lebanon to escape what he called a "rigged" justice system in Japan, where he faces charges relating to alleged financial crimes.

Sources close to Ghosn said a delay to a trial and a strict ban on communicating with his wife motivated him to go ahead with a plan to use a private security company to smuggle him out of Japan via private jet. The Interpol red notice, which calls on authorities to arrest a wanted person, was received by Lebanon's internal security forces and has yet to be referred to the judiciary, a Lebanese judicial source told Reuters.

A senior Lebanese security official said it was not yet clear if Ghosn would be summoned for questioning over the warrant but said Lebanon does not extradite its citizens to foreign states.

In past cases, where Lebanon has received red notices for Lebanese citizens resident in the country, the suspects have not been detained but their passports have been confiscated and bail has been set, the judicial source said.

Ghosn, who holds French, Lebanese and Brazilian citizenship, has deep ties to Lebanon, the country of his childhood, where his investments include a stake in a bank, real estate and a vineyard.

Turkish police on Thursday detained seven people, including four pilots, as part of an investigation into Ghosn's passage through the country, a police spokeswoman said.

She said the other detainees were two airport ground staff



A woman believed to be Carole Ghosn, wife of former Nissan chairman Carlos Ghosn, leaves in a car, in Beirut, Lebanon on Thursday

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and one cargo worker and all seven were expected to give statements in court on Thursday.

Flight tracking data suggests Ghosn used two different planes to fly to Istanbul and then to Lebanon.

The sources close to Ghosn said he was prompted to flee after a recent court session when he learned that the second of two trials would be delayed until April 2021.

"They said they needed another whole year to prepare for it... He was distressed about not being able to see or speak to his wife," one of the sources close to Ghosn said.

A request to see or speak to his wife over Christmas was also denied, the sources added, part of strict conditions set on his bail.

The sources said Ghosn had grown distressed that author-

ities were pressuring his family to draw a confession from him after his daughter and son were questioned by Japanese prosecutors in the United States in early December.

In just his second public comment since landing in Beirut, Ghosn said in a statement his family played no role whatsoever in his exit from Japan. "I alone arranged for my departure," he said.

Ghosn was first arrested in Tokyo in November 2018 and faces four charges for alleged financial crimes including hiding income and enriching himself through payments to car dealerships in the Middle East. He denies the charges.

Japanese public broadcaster NHK said on Thursday Japanese authorities allowed Ghosn to carry a spare French passport in a locked case while out on bail, potentially shedding some light on how he managed to escape despite having passports held by Japanese lawyers.

No one was immediately available for comment at the office of Ghosn's lawyer, Junichiro Hironaka, or at the French embassy in Tokyo, or at the Tokyo District Public Prosecutors Office.

'Amazon threatened to fire climate activists'

BLOOMBERG
Seattle, January 2

A GROUP OF Amazon.com employees who pushed the company to combat climate change say Amazon has threatened to fire some of them if they continue to speak out about their employer's internal affairs.

Two were threatened with termination, a spokesperson for Amazon Employees for Climate Justice said, and a total of four were told in meetings that they were in violation of the company's policies on workers speak-

ing to the press and on social media.

Maren Costa, a user experience designer, was threatened with termination after speaking to the Washington Post, according to a statement from the group. "This is not the time to shoot the messengers," Costa said in the release. "This is not the time to silence those who are speaking out."

Jaci Anderson, an Amazon spokesperson, said in an emailed statement that the company's external communications policy isn't new. Employees are

"encouraged to work within their teams," and may suggest "improvements to how we operate through those internal channels."

The tech industry has been roiled by employee activism in the past couple of years. After Google workers raised concerns about bidding on military contracts, the Alphabet Inc. search giant backed out of a US Defence Department drone program and decided not to bid on a contract to build cloud services for the Pentagon. Employees at Microsoft and Salesforce.com

pressured executives about their companies' dealings with US Immigration and Customs Enforcement.

The Amazon Employees for Climate Justice in late 2018 began discussing ways to persuade their employer to curb its contributions to climate change. The e-commerce company to that point had committed to powering some of its infrastructure with renewable energy sources, but stopped short of the bigger commitments — and transparency — promised by some other large technology and logistics companies. The

group put forward a shareholder resolution, backed by thousands of employees in an open letter, that called on Amazon to write a report detailing preparations for climate-related disruptions and plans to reduce use of the fossil fuels blamed for the Earth's warming.

Amazon made much of the employees' climate proposal a few months later, when CEO Jeff Bezos in September announced aims to power Amazon's operations entirely with renewable energy by 2030 and be carbon neutral by 2040.

Air crash deaths down by over half

ASSOCIATED PRESS
Frankfurt, January 2

THE NUMBER OF deaths in major air crashes around the globe fell by more than half in 2019, according to a report by an aviation consulting firm. The To70 consultancy said Wednesday that 257 people died in eight fatal accidents in 2019. That compares to 534 deaths in 13 fatal accidents in 2018.

The 2019 death toll rose in late December after a Bek Air Fokker 100 crashed Friday on takeoff in Kazakhstan, killing 12 people. The worst crash of 2019 involved an Ethiopian Airlines Boeing 737 MAX plane that

crashed March 10, killing 157.

The report said fatal accidents in 2018 and 2019 that led to the grounding of Boeing's 737 MAX raised questions about how aviation authorities approve aviation designs derived from older ones, and about how much pilot training is needed on new systems.

The group said it expects the 737 MAX to eventually gain permission to fly again in 2020.

The report said the fatal accident rate for large planes in commercial air transport fell to 0.18 fatal accidents per million flights in 2019 from 0.30 accidents per million flights in

2018. That means there was one fatal accident for every 5.58 million flights.

The firm's annual compilation of accident statistics stressed that aviation needs to keep its focus on the basics of having well-designed and well-constructed aircraft flown by well-trained crews.

Last year may have seen fewer deaths but did not equal the historic low of 2017, which saw only two fatal accidents, involving regional turboprops, that resulted in the loss of 13 lives. This report is based on crashes involving larger aircraft used for most commercial passenger flights.

Flood death toll rises in Jakarta, tens of thousands evacuated



Women carry diapers as they cross an area flooded after heavy rains in Jakarta

ASSOCIATED PRESS
Jakarta, January 2

RESIDENTS OF INDONESIA'S capital who had been forced into shelters by widespread flooding began returning to their homes Thursday as the waters started to recede, though the death toll from the disaster jumped to 30.

Monsoon rains and rising rivers submerged at least 182 neighbourhoods in greater Jakarta starting Wednesday and caused landslides in the Bogor and Depok districts on the city's outskirts.

Jakarta Governor Anies Bawesand said much of the water had receded by Thursday

evening and the number of displaced people at temporary shelters had fallen to about 5,000 from 19,000.

Officials had earlier said 35,000 people were in shelters across the greater metropolitan area.

Those returning to their homes found streets covered in mud and debris. Cars that had been parked in driveways were swept away, landing upside down in parks or piled up in narrow alleys. Sidewalks were strewn with sandals, pots and pans and old photographs.

Authorities took advantage of the receding waters to clear away mud and remove piles of wet garbage from the streets.

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NOTICE
Pursuant to Regulation 29 & 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable provisions, Notice is hereby given that a meeting of Board of Directors of the Company will be held on Monday, 10th February, 2020 at 12.00 P.M. at Mandawa Shikhar, 151, Sarat Bose Road, Kolkata (W.B.) to consider unaudited Financial Results for the quarter and nine months ended 31st December, 2019.
Investors may visit the website of the Company (www.bslltd.com) and Stock Exchanges (www.bseindia.com and www.nseindia.com) for details of Board Meeting.
By order of the Board
For BSL Limited
Sd/-
(AANCHAL PATNI)
COMPANY SECRETARY
Place : Bhiwara
Dated : 2nd January, 2020

"FORM A"
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS

1 Name of the Corporate Debtor	VALAYA CLOTHING PRIVATE LIMITED
2 Date of Incorporation of corporate debtor	26/08/2006
3 Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18109DL2006PTC152526
5 Address of the registered office & principal office (if any) of corporate debtor	T-481A, Baljeet Nagar Behind Patel Nagar Police Station Delhi Central Delhi DL 110008 IN
6 Insolvency commencement date in respect of corporate debtor	26-11-2019
7 Estimated date of closure of insolvency resolution process	25-05-2020 (180 days from date of commencement of Insolvency)
8 Name, Address, email id and registration no. of the Insolvency professional as registered with the board acting as Interim Resolution Professional	Name : Deepak Maheshwari Reg. No. : IBBI/IPA-002/IP- N00531/ 2017-2018/11594
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address : S-30, 2nd Floor, Uppals South End, Sohna Road, Gurgaon/Haryana, 122001 Email id : ipdm27@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address : Deepak Maheshwari C/o Jindagi Live Consulting Pvt. Ltd. 443, Tower A-2, Spaze I-tech Park, Sohna Road, Gurgaon Email id : ipdm27@gmail.com
11 Last date for submission of claims	16th January, 2020 (14 days from the date of order of appointment received by IRP)
12 Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.htm Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VALAYA CLOTHING PRIVATE LIMITED on 26-11-2019.
The creditors of VALAYA CLOTHING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 16th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 2/01/2020
Place: Delhi
Mr. Deepak Maheshwari
IBBI/IPA-002/IP- N00531/2017-2018/11594

AXIS BANK
Axis Bank Limited, Axis House, Tower-2, 2nd Floor, I-14, Sector-128, Noida Expressway, Jaypee Greens, Wishtown, Noida (U.P.)-201301
Controlling office: Axis House, Bombay Dyeing Compound, Pandurang Budhkar Marg, Worli, Mumbai-400025.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 17-01-2020 at 12 Noon at Axis House, Tower-2, 2nd Floor, I-14, Sector-128, Noida Expressway, Jaypee Greens Wishtown, Noida (U.P.)-201301 for recovery of Rs.62,64,219/- due as on 27-12-2019 along with further interest as applicable, incidental expenses, costs, charges etc incurred up to the date of actual payment and/or realization due to the secured creditor from Mr. Ravinder Kumar. The reserve price will be Rs.36,34,313/-(Rupees Thirty Six Lakh thirty four thousand and three hundred thirteen only) and the earnest money deposit will be Rs.3,63,431/-. Last Date, Time And Venue For Submission Of Bids With Sealed Offer/ Tender With EMD on 16-01-2020 at the above mentioned address.

Account Number	Location / Details of the Immovable Property/Secured Assets possessed and put for sale	Encumbrances, if any known to the Bank.
Home Loan No - PHR0126011 65406	Residential Dwelling Unit Number Flat/Unit No-0602 6th Floor Having Build Up Area Measuring 1425.15 Sq Ft And Share Of Common Area 324.85 Sq Ft (30.18 Sqm) I.E. Total Area 1750 Sq Ft (162.58 Sq Mtrs) Approx In Tower-05 Of Unitech Horizon Situated At Plot No 6, Alistoria Estae, Sec-P1-II Greater Noida District Gautam Budha Nagar Up	NO

For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. https://www.axisbank.com/auCTION-notices/.
Date : 03-Jan-2020, Place : Noida , UP
Sd/-, Authorized Officer, Axis Bank Ltd.

सेंट्रल बैंक ऑफ़ इंडिया
Central Bank of India

"CENTRAL" TO YOU SINCE 1911
C-3, Malviya Nagar, New Delhi-110017
DATE : 02.01.2020
POSSESSION NOTICE
(For immovable property)
APPENDIX - IV [See RULE - 8(I)]
Whereas the undersigned being the authorised officer of the Central Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dt 27.08.2019 calling upon the borrower Mr. Rajesh Nayyar (Prop. M/S JKM Building Material) S/O Mr. Lal Chand Nayyar, H-5/12 Second and Third Floor (With roof right), Malviya Nagar, New Delhi-110017 to repay the amount mentioned in notice being **Rs. 1,69,02,477/- (One Crore Sixty Nine Lakh(s) Two Thousand Four Hundred Seventy Seven Only)** within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under section 13 (4) of the said act read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this day 2nd January, 2020.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Central Bank of India for an amount of **Rs. 1,69,02,477/- (One Crore Sixty Nine Lakh(s) Two Thousand Four Hundred Seventy Seven Only)** and interest thereon.
The Borrower's attention is invited to provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.
Description of immovable property:
All that part and parcel of the property consisting of Second and Third Floor (With roof Right), Property Number H-5/12, Malviya Nagar, New Delhi-110017.

Sr. No.	Detail of the Property
Bounded:	On the North by - Other's Property On the South by - Other's Property On the East by - Service Lane On the West by - Road & Park

Chief Manager

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